

KCD INDUSTRIES INDIA LIMITED
 Corporate Identification Number: L70100MH1985PLC301881;
 Registered Office: 501, 5th Floor, Ruby Crescent Business Boulevard, Ashok Chakravarti Road, Kandivali (East), Mumbai - 400 101. Contact Number: +91-9137322030; Email-ID: compliance@kcdindustries.com. Website: http://www.kcdindustries.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the 38th Annual General Meeting (AGM) of the members of KCD Industries India Limited ("the Company") will be held on Friday, 29th September 2023 at 02:00 P.M. IST through Video Conference (VC)/ Other Audio Video Means (OAVM), to transact the businesses as set out in the Notice of AGM:

All the members are hereby informed that:

- The Company has completed dispatch of the Notice of AGM to the Members through permitted mode on Wednesday, 06th September, 2023.
- The facility of casting the votes by the members ("e-voting") will be provided by National Securities Depository Limited (NSDL) and the detailed procedure for the same is provided in the Notice of the AGM.
- The cut-off date for determining the eligibility to vote through remote e-voting or at the AGM shall be 22nd September 2023.
- Persons whose name is recorded in the register of beneficial owners maintained as on the cut-off date, only shall be entitled to avail the facility of e-voting.
- The remote e-voting period commences on Tuesday, 26th September 2023 (09:00 A.M.) and end on Thursday, 28th September 2023 (05:00 P.M.). member may also cast their votes at the time of AGM.
- The Register of Members and Share Transfer Books of the Company will remain closed for the period from 23rd September 2023 to 29th September 2023 (Both days inclusive) for the purpose of AGM.
- Any person who acquires the shares and becomes the member of the company after the dispatch of the notice and hold shares as on the cut-off date of 22nd September 2023, may obtain login ID and password by sending request on evoting@nsdl.co.in, to cast their vote electronically. However, if a person is already registered with NSDL for e-voting then existing User Id and password can be used to cast their vote.
- The members who have cast their vote by e-voting prior to meeting may also attend the meeting but shall not be entitled to cast their vote again.

The results declared along with scrutinizer report within the prescribed period shall be displayed on the Company's Website and also communicated to the stock exchange. Members are requested to note that in case you have any queries or issues regarding e-voting, you may refer to the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evoting.nsdl.com under help section or write an email to evoting@nsdl.co.in or call 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.

By Order of the Board of Directors
 For KCD Industries India Limited
 Sd/-
Rajiv Darji
 Managing Director
 Date: 06th September 2023
 Place: Mumbai
 DIN: 02088219

MARYADA COMMERCIAL ENTERPRISES AND INVESTMENT COMPANY LIMITED
 Regd Office: 106, (1st Floor), Madhuban Tower, A-1, V.S. Block, Shakarpur Crossing, New Delhi - 110092
 Phone: 91-11-49901667, Website: www.maryadainvestment.in
 CIN: L65993DL1982PLC013738

NOTICE

Notice is given that the 41st AGM (Annual General Meeting) of the Company is scheduled to be held on 30th day of September, 2023, Saturday at 04:30 p.m. through Video Conference or Other Audio-Visual Means (OAVM) pursuant to General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021 dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021 and December 14, 2021, and May 05, 2022 followed by Circular No. 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as "MCA Circulars") and "SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 (hereinafter referred to as "SEBI Circulars") and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the Ordinary and Special business as set out in the Notice.

As per aforesaid circulars, the Notice of AGM along with the Annual Report for FY 2022-23 has to be sent only by electronic mode to those Members whose E-mail Id are already registered with the Company/ Depositories. The Company is also providing e-voting and remote e-voting facility to all its Members similar to earlier practices.

If your email ID is already registered with the Company/ Depository, Notice of AGM along with annual report for FY 2022-23 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email ID with the Company/ Depository, please follow below instructions to register your email ID for obtaining annual report for FY 2022-23 and login details for e-voting.

Physical Holding Send a request to Registrar and Share Transfer Agent of the Company, Skyline Financial Services Private Limited at admin@skylineta.com providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (Self attested scanned copy of PAN Card), AADHAR (Self attested scanned copy of Aadhar Card) for registering email address. PLEASE UPDATE THE SAME ON OR BEFORE 23/09/2023.

Demat Holding Please provide Demat account details (CDSL-16-digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card). PLEASE UPDATE THE SAME ON OR BEFORE 23/09/2023.

The Notice of AGM and Annual Report for FY 2022-23 will also be available on Company's website at www.maryadainvestment.in and also on the Stock Exchange website at www.nse.in. Members attending the meeting through VC/ OAVM shall be counted for the purpose of Quorum under Section 103 of the Companies Act, 2013.

Shareholders are further informed that pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from September 24, 2023 to September 30, 2023 (both days inclusive) for the purpose of 41st Annual General Meeting of the Company to be held on September 30, 2023, Saturday at 04.30 p.m. through Video Conference or Other Audio-Visual Means (OAVM).

For Maryada Commercial Enterprises and Investment Company Limited
 Sd/-
(Sati Nath Das)
 Director
 Date: 07.09.2023
 Place: Delhi

HIRA AUTOMOBILES LIMITED
 Regd. Office : #598, Sector 18-B, Chandigarh 160018 | CIN: L50101CH1989PLC009500
 Tel:+91-92170-48111 | Email : hiraaccounts@gmail.com | www.hiraautomobiles.com

NOTICE OF ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that 34th Annual General Meeting for the Financial Year 2022-23 will be held on Saturday, 30th day of September, 2023 at 04.45 pm at regd. office of the Company to transact the Business as mentioned in the notice of AGM. The notice of the AGM along with the proxy form has been sent at registered address of the members and through email whose email id is registered with the Company. The Company has completed dispatch of physical copy as well as sending the Notice by email to the Members on 05th September, 2023.

Register of Members and the Share Transfer Books of the Company shall remain closed from 29th day of September, 2023 to 30th day of September, 2023 (both days inclusive) for the purpose of Annual General Meeting pursuant to the provisions of Section 91 of the Companies Act, 2013.

The Company is pleased to provide its Members facility to exercise their right to vote by electronic means and the business may be transacted through e-Voting Services provided Central Depository Services (India) Limited (CDSL). The e-voting period commences on Wednesday 27th September, 2023 at 9:00 am and ends on Friday 29th September, 2023 at 5:00 pm.

The e-voting module shall be disabled for voting after 5:00 pm on Friday 29th September, 2023. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. The facility for voting through ballot paper shall also be available at the AGM venue and members who have not cast their vote by remote e-voting shall be able to exercise their right to vote at the AGM. The voting rights shall be as per the number of equity shares held by the Member as on 23rd September, 2023 being record date (cut-off date) for e-voting as well as for voting at AGM on the resolution set forth in the Notice.

Copy of the notice is also available on the Company's website www.hiraautomobiles.com and website of CDSL www.evoting.cdsl.com. The procedure of electronic voting is available in the Notice of AGM.

Details of persons to be contacted for issues relating to e-voting: Mr. Puneet Mittal, M/s Beetal Financial and Computer Services Private Limited, New Delhi, Tel. No.011-29961281-283, e-mail: beetalra@gmail.com CDSL at Tel No. 18002005533, E-mail: helpdesk.evoting@cdsl.com. Details of Scrutinizer: Mr. Ravinder Kumar, Company Secretary in Practice.

By Order of the Board
 For Hira Automobiles Ltd.
RAHULINDER SINGH SIDHU
 (Chairman & Managing Director)
 Place : Chandigarh
 Date : 06-09-2023

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THE INDURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	THE INDURE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	22.04.1970
3. Authority under which corporate debtor is incorporated / registered	RoC - DELHI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1970PTC005272
5. Address of the registered office and principal office (if any) of corporate debtor	Indure House, G.K. Part II, New Delhi - 110048
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 05.09.2023 Date of receipt of order: 05.09.2023 (through NCLT Website)
7. Estimated date of closure of insolvency resolution process	03.03.2024 (180 days from the date of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Vinod Radhakrishnan Nair Registration No.: IBS/IPA-001/IP-P01352/2018-19/12083
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Regd. Email: vinod@nairca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Correspondence Email: Grindure2023@gmail.com
11. Last date for submission of claims	19.09.2023 (14 days from appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per Information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per Information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Delhi Bench has ordered the commencement of a corporate insolvency resolution process against THE INDURE PRIVATE LIMITED by order dated 05.09.2023; copy made ready and communicated on 05.09.2023 through NCLT website.

The creditors of THE INDURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 19.09.2023 to the Interim Resolution Professional at the address mentioned against entry No. 13 to act as authorized representative of the class in Form CA.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
 Date: 08/09/2023
 Place: MUMBAI

Vinod Radhakrishnan Nair
 Interim Resolution Professional
 IBS/ IPA-001/ IP-P01352/2018-19/12083

"IMPORTANT"

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KDDL LIMITED
 (CIN : L33302HP1981PLC008123)
 Regd. Office: Plot No. 3, Sector - III, Parwanoo, Distt. Solan (H.P.) - 173220
 Tel.: +91 172 2548223 / 24 Fax : +91 172 2548302
 Website: www.kddl.com Email id: investor.complaints@kddl.com

NOTICE OF 43RD ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE INFORMATION

NOTICE is hereby given that:

- 43rd Annual General Meeting (AGM) of the Company will be held on Friday, 29th September, 2023 at 12:00 p.m. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business as set forth in the notice convening 43rd AGM of the Company.
- The proceedings of AGM shall be deemed to be conducted at the Registered Office of Company at Plot No 3, Sector-III, Parwanoo, District Solan, (H.P.)-173220 which shall be deemed to be the venue of the AGM. In compliance with applicable provisions of the Companies Act, 2013 (the "Act") and rules made thereunder; General Circular 10/2022 dated 28th December, 2022 read with Circulars dated 5th May, 2020, 8th April, 2020 and 13th April, 2020 issued by Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023 read with Circular dated 12th May, 2020 issued by SEBI; SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"); and other applicable laws, Notice of 43rd AGM along with Annual Report for the financial year ended 31st March, 2023 has been sent by email to those members whose email ids are registered with the Company/Depository Participant(s) / RTA of the Company.
- In terms of Section 108 of the act read with rule 20 of the Companies (Management and Administration) Rules, 2014, ("the rules") and regulation 44 of the Listing Regulations, the Company is providing e-voting facility to its members through NSDL to exercise their right to vote electronically on the business as set forth in the Notice of AGM. In this regard, the members are hereby informed that:
 - The Ordinary and Special Business, as set out in the Notice of 43rd AGM, will be transacted through voting by electronic means.
 - The remote e-voting period will commence on Monday, 25th September, 2023 at 09:00 a.m. and will end on Friday, 28th September, 2023 at 05:00 p.m. and the same shall be disabled by NSDL for voting thereafter.
 - The cut-off date for determining the eligibility to vote through remote e-voting or e-voting system for the 43rd AGM, is Friday, 22nd September, 2023.
 - A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, 22nd September, 2023 only shall be entitled to avail the facility of remote e-voting or e-voting at AGM. The detailed procedure /instructions for remote e-voting and e-voting at AGM are contained in the notice of AGM.
 - any person who becomes member of the Company after sending notice of 43rd AGM by email and holding shares as on cut-off date i.e. Friday, 22nd September, 2023 may obtain login ID and password by sending a request at evoting@nsdl.co.in However, if a person is already registered with NSDL for remote e-voting, existing user ID and password can be used for casting his/her vote.
 - Members who have not cast their vote through remote e-voting and are present in the AGM through VC/OAVM, shall be eligible to vote through e-voting at the AGM.
 - Members who have cast their vote through remote e-voting prior to the AGM may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again.
 - Notice of 43rd AGM along with Annual Report for the financial year 2022-23 is available on Company's website www.kddl.com and also on Stock Exchanges, where equity shares of the Company are listed i.e., BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).
 - In case of any query or grievance pertaining to remote e-voting before the AGM, e-voting during the AGM and joining the AGM through VC/OAVM, Members may contact Mr. Amit Vishal, Asst. Vice President, NSDL, Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013, Email: at evoting@nsdl.co.in, Tel.: 1800 1020 990 and 1800 22 44 30. Further, Members may also contact Mr. Deepanshu Rastogi, Assistant Manager, MAS Services Limited, RTA at info@masserv.com or on Telephone No.: 011-26387281/82/83.
- Pursuant to the provision of Section 91 of the Companies Act, 2013 read with rules made there under and the provisions of SEBI Listing Regulations, if any, Register of Members and Share Transfer Books of the Company shall remain closed from Saturday, 23rd September, 2023 to Friday, 29th September, 2023 (both days inclusive).

For KDDL Limited
Brahm Prakash Kumar
 Company Secretary
 Place : Chandigarh
 Date : 07th September, 2023

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- If the Public Shareholders who are not persons resident in India (including non-resident Indians, overseas body corporates and foreign portfolio investors) require any approvals (including from the RBI or any other regulatory body) in respect of the tender of Equity Shares held by them, they will be required to submit such approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Delisting Offer, along with the other documents required to be tendered to accept this Offer. If such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in the Delisting Offer.
- The Acquirer reserves the right not to proceed with or withdraw the Delisting Offer in the event the conditions mentioned in the paragraph 12 (Conditions to the Delisting Offer) and paragraph 13 (Disclosure Regarding The Minimum Acceptance Condition For Success of the Delisting Offer) of this Detailed Public Announcement are not fulfilled, and if any of the requisite statutory approvals are not obtained or conditions which the Acquirer considers in its sole discretion to be onerous are imposed in respect of such approvals.
- In the event that receipt of the statutory or regulatory approvals are delayed, changes to the proposed schedule, if any, will be notified to the Public Shareholders by way of a corrigendum to this Detailed Public Announcement in the same newspapers in which this Detailed Public Announcement was published.

22. NOTE ON TAXATION AND TAX DEDUCTION AT SOURCE

- Under current Indian tax laws and regulations, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed equity shares on a recognized stock exchange will be subject to capital gains tax in India.
- Capital gains arising from the sale of equity shares in an Indian company are generally taxable in India for both category of shareholders i.e. resident shareholder as well as non-resident shareholder.
- The present Delisting Offer will be carried out through the domestic stock exchange. Therefore, Securities Transaction Tax will be collected by the stock exchange and deducted from the amount of consideration payable to the shareholder.
- Capital gain arising on shares held for a period of upto 12 months prior to their tendering in the present Delisting Offer will be treated as short term capital gain in the hands of the shareholder. Income Tax (excluding surcharge, health and education cess) is payable @ 15% on the short term capital gain (refer Section 111A of Income Tax Act, 1961).
- Capital gain arising on shares held for more than 12 months prior to their tendering in the present Delisting Offer will be treated as long term capital gain in the hands of the shareholder. Income Tax (excluding surcharge, health and education cess) is payable @ 10% on the long term capital gain exceeding INR 1,00,000 (refer Section 112A and Section 55 (2) (ac) of the Income Tax Act, 1961).
- Taxability of capital arising on shares held by non-resident in India from their tendering in the present Delisting Offer may need to be evaluated on the basis of provisions of the Income Tax Act, 1961 or the Double Taxation Avoidance Agreement entered between India and country of which the non-resident seller is resident, subject to satisfaction of prescribed conditions.
- The above tax rates are subject to applicable rate of surcharge, health and education cess. The tax rate and other provisions may undergo changes.

SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE INCOME TAX ASSESSING AUTHORITIES IN THEIR CASE, AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT INCOME-TAX IMPLICATIONS. THIS NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY

SHARES. THE IMPLICATIONS ARE ALSO DEPENDENT ON THE SHAREHOLDERS FULFILLING THE CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. THE ACQUIRERS NEITHER ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY SHAREHOLDER AS A REASON OF THIS DELISTING OFFER.

23. CERTIFICATION BY THE BOARD

The Board has certified that:

- There has been no material deviation in utilisation of proceeds of issues of securities made during the five years immediately preceding the date hereof, from the stated object of the issue;
- All material information which is required to be disclosed under the provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, continuous listing requirements under the listing agreement executed with the Stock Exchanges have been disclosed to the Stock Exchanges;
- The Company is in compliance with the applicable provisions of securities laws;
- The Acquirer, group companies of the promoter and the Promoter Group, and their related entities are in compliance with the provisions of sub-regulation (5) of Regulation 4 of Delisting Regulations, based on the Due Diligence report; and
- The Delisting Offer is in the interest of the shareholders of the Company.

24. COMPANY SECRETARY AND COMPLIANCE OFFICER

The details of the Company Secretary and Compliance Officer of the Company are as follows:
 Name: Namrata Malushie
 Address: D 301 - 305, Level 3, Tower II, Seawoods Grand Central, Plot No. R1, Sector 40, Nerul Node, Navi Mumbai, Maharashtra, 400706.
 Telephone No.: 022 - 68110300
 Email id: compliance.ssi@transdowd.com

25. DOCUMENTS FOR INSPECTION

Copies of following documents will be available for inspection by the Public Shareholders at the registered office of the Manager to the Offer at Tower 2A, Floor 9, One World Centre, Lower Parel, Mumbai - 400013 on any working day (i.e. Monday to Friday and not being a bank holiday in Mumbai) between 10.00 am to 5.00 pm up to the Bid Closing Date.

- Initial Public Announcement dated May 21, 2023.
- Floor price certificate dated May 24, 2023 received from N B T & Co, Chartered Accountants (FRN 140489W), for computing floor price ("Floor Price").
- Board resolution of the Company dated May 24, 2023.
- Due diligence report dated May 24, 2023 of N L Bhatia & Associates, Peer Reviewed Practicing Company Secretary.
- Certified true copy of the resolution passed by the shareholders by way of postal ballot, results of which were declared on July 3, 2023 along with scrutinizer's report.
- Copy of Escrow Agreement dated July 6, 2023 between the Acquirer, the Escrow Bank and Manager to the Delisting Offer.
- In-principle approval from NSE letter no. NSE/ENF/DELIST/APPL/2023-24/332 dated September 07, 2023.
- In-principle approval from BSE letter no. LO/Delisting/MJ/IP/209/2023-24 dated September 07, 2023.
- Copy of the recommendation to be published by the committee of independent directors of the Company in relation to the Delisting Offer, once available.

26. GENERAL DISCLAIMER

Every person who desires to avail of the Delisting Offer may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Acquirer, the Manager to the Offer or the Company whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such offer and tender of securities through the reverse book building process through Acquisition Window Facility or otherwise whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.

For further details please refer to the Letter of Offer, the Bid Form and the Bid Revision / Withdrawal Form which will be sent to the Public Shareholders who are shareholders of the Company as on the Specified Date.

This Detailed Public Announcement is expected to be available on the website of the Stock Exchanges, (www.bseindia.com and www.nseindia.com). Public Shareholders will also be able to download the Letter of Offer, the Bid Form and the Bid Revision / Withdrawal Form from the websites of the Stock Exchanges.

MANAGER TO THE OFFER

NovaaOne
 NovaaOne Capital Private Limited
 Address: Tower 2A, Floor 9, One World Centre, Lower Parel, Mumbai-400013
 Tel No.: +91 22 6246 6000
 Email: compliance@novaaoone.com
 Contact Person: Mr. Dhruv Bhatia
 SEBI Registration No: INM000012935
 Validity Period: Permanent
 CIN: U74999MH2017PTC299566

REGISTRAR TO THE OFFER

LINKIntime
 Link Intime India Private Limited
 Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai 400 083
 Tel No.: +91 8108114949
 Email: shreyasshipping.delisting@linkintime.co.in
 Contact Person: Mr. Sumet Deshpande
 SEBI Registration No: INR000004058
 Validity Period: Permanent
 CIN: U67190MH1999PTC116368

For and on behalf of Transworld Holdings Limited

Sd/- Name: Sivaswamy Ramakrishnan Iyer Designation: Chairman	Sd/- Name: Apex Financial Services (Mauritius) Ltd. Designation: Secretary	Sd/- Name: Ritesh Sivaswamy Ramakrishnan Designation: Director
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Date: September 08, 2023
 Place: Mumbai